

In the National Company Law Tribunal, Jaipur

IB-656(ND)2018

TA No. 68/2018

UNDER SECTION 9 OF IBC CODE, 2016

In the matter of:

M/s. Natroyal Industries Pvt. Ltd. Applicant/Petitioners

VS.

Siddhi Vinayak Pilymer Pvt. Ltd.Respondent

Order delivered on 31.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Mr. Anirudh. S, Adv.

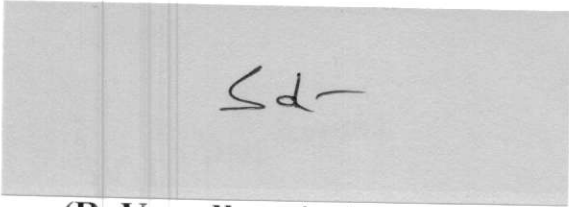
For Respondent(s) : None- appeared

ORDER

Learned counsel for the petitioner is present and seeks sometime to establish that Section 8 notice upon the Corporate Debtor was duly served by filing the dispatch proof correlating in relation to the tracking report at Annexure Page No. 25 as well as to file an affidavit under Section 65(b) of Information Technology Act to rely on the e-mail communication of Section 8 notice upon the Corporate Debtor. For the above purpose accordingly, a week's time is granted. Post the matter on 27. 09.2018. In the meanwhile, Bench Officer

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is also directed to update the records of this Tribunal with the tracking report in relation to the registered mail sent to the Corporate Debtor.



Sd

(R. Varadharajan)
Member (Judicial)